## **National Company Law Tribunal**

## Allahabad Bench

CPNO. (IB) 106/AL0/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE COMPANY: JMS mining Prof Ltd vs. Jaiphakash associates Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of ISB code of 2016

SI. NO. Name Designation Representation Signature

1. R. P. Agarral Adv. Resp Resp Tomprul

2. Samrat Sengupta Adv. Petitioner At Dupta

## C.P. No. 106/ALD/2017

Shri Samrat Sengupta for petitioner- Operational Creditor. Advocate, Shri R.P. Agarwal for the Corporate Debtor Company. The petitioner has stated that the defects as pointed out and objection raised by this Tribunal are now removed, although not within time.

Keeping in view of the recent decision of the Hon'ble Supreme Court in the matter of Surendra Trading Company Vs. J.K.Mills. The provision of 9(5) I & B Code is not mandatory in nature and or directory. Further, we find that sufficient reason has been shown for the delay caused in removing such defects/ objection. Hence, the delay occurred needs to be condoned. Hence is condoned and rectification as made is taken on record. The case is now fixed for argument on admission/ or otherwise of the present I & B petition.

The matter be listed on 6<sup>th</sup> December, 2017.

Date: 16/11/2017

Typed by

Jyoti

Standard

(Stenographer)

H.P. Chaturvedi, Member(Judicial)